

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21.

**CA/86/2024 IN
CA.CAA.9(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.03.2024**

NAME OF THE PARTIES: Tata Motors Limited

SECTION: 154 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016

ORDER

1. Mr. Venkatesh Dhond, Senior Advocate, Mr. Tapan Deshpande, Mr. Aekaanth Nair, i/b Cyril Amarchand Mangaldas, appearing for the Applicant company.
2. **CA/86/2024:** This is an application filed under Rule 11 of the NCLT Rules, 2016 seeking rectification in order dated 22.03.2024.
3. Heard the Senior Counsel on behalf of the Applicant Company. The rectified order dated 22nd March, 2024 to be read as follows:
 - a. On page 8 paragraph 10(a) line 2 after the words “held” should be read as “*on April 30, 2024 at 2.30 p.m. (1430 hours)*”; and
 - b. On page 13 paragraph 11(a) line 3 after the word “held” should be read as “*on April 30, 2024 at 11.00 a.m. (1100 hours)*”.
4. Rest of the order remains unaltered.”
5. With the above rectification CA-86/2024 is **allowed and disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)